#### COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 96 OF 2017 AND APPEAL NO. 159 OF 2017

Dated: 27<sup>th</sup> November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

#### **APPEAL NO. 96 OF 2017**

In the matter of:

NTPC Ltd. .... Appellant(s)

Vs.

AP Eastern Power Distribution Co. Ltd. & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran

Ms. Ranjitha Ramachandran

Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. Rakesh Kumar Sharma

Mr. Nishant for R-3 & 4

Mr. S. Vallinayagam for R-11

Ms. Anna Malhotra for R-14

### **APPEAL NO. 159 OF 2017**

In the matter of:

NTPC Limited .... Appellant(s)

Vs.

West Bengal State Electricity Distribution company Ltd. & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran

Ms. Ranjitha Ramachandran

Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. R. B. Sharma for R-2 & 12

Mr. Raj Kumar Mehta

Ms. Himanshi Andley for R-4

Mr. Pradeep Misra

Mr. Manoj Kr. Sharma for R-9

#### **ORDER**

Learned counsel for respondent No.14 states that Respondent No.14 does not wish to file any reply. Learned counsel for the other respondents seek four weeks more time to file reply. They may take steps to file the same on or before 26.12.2017 after serving copy on the other side. Rejoinder may be filed within three weeks thereafter.

List these matters on **19.02.2018**.

(I.J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/tpd